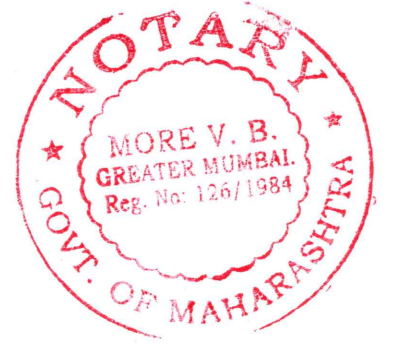


486



**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE  
ORIGINAL APPLICATION NO.33/2024 (WZ)  
[Earlier Original Application No.343/2021(PB)]**

Madhura Rajesh Tawde

---Applicant

Versus

State of Maharashtra & Ors

----Respondents

**Affidavit on behalf of Respondent-Maharashtra Pollution  
Control Board.**

I, Sujit Dholam, Aged -Adult, Occupation-Service, the Regional Officer(BMW) of the Maharashtra Pollution Control Board, having Office address at Kalpataru Point, 3<sup>rd</sup> Floor, Sion-Matunga Scheme Road No.8, Near Sion Circle, Sion (East), Mumbai-400 022, do hereby state on solemn affirmation as under :-

- 1) I am filing this Affidavit being a Member Convener of the Task Force Committee constituted by the Government of Maharashtra

vide Office Order dated 18/04/2023 and in compliance of the Order dated 19/11/2024 passed by this Hon'ble NGT.

- 2) I say and submit that in compliance of the Hon'ble NGT orders dated 28/09/2022 and 15/03/2022, the Maharashtra Coastal Zone Management Authority vide Office Order dated 18/04/2023 constituted a Task Force Committee for taking review of the status and to take / recommend the necessary steps for the compliance of the Hon'ble NGT orders.
- 3) I say and submit that the Task Force Committee visited the site of Wadala Salt Pan land on CS No.144 & 145 at Wadala, Shanti Nagar and Govt Land CS No.117 on 18/4/2023 alongwith the concerned officials of MCGM, Salt Pan Department, District Collector, Mumbai City and Police Department. Accordingly, the Task Force Committee conducted its First meeting on 18/04/2023 to deliberate and decide on further line of actions. On the basis of the site visit dated 18/04/2023 and detailed discussions, necessary directions were issued to the concerned stakeholders vide letter dated 20/04/2023 by the Maharashtra Coastal Zone Management Authority (MCZMA). A copy of the said directions dated 20/04/2023 is enclosed herewith and marked as an **Annexure-'I'**.
- 4) I say and submit that the 2<sup>nd</sup> meeting of the Task Force Committee was scheduled on 10/12/2024 to verify the



compliance of the directions issued on 20/04/2023 by MCZMA to the concerned stake holders and the details are as under:



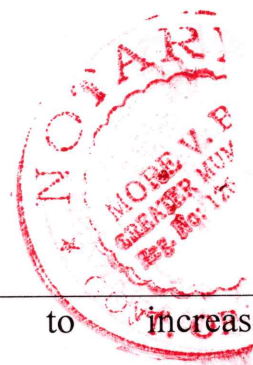
Sr.No.	Directions dtd.20/4/2023	Compliance
1.	All concerned officials from MCGM, Salt Pan Department, District Collector, Mumbai City and Police Department will work as one team in order to comply with the directions dated 28/9/2022 and 15/3/2023 in O.A. No.343/2021 (Madhura Tawde v/s GoM)	All concerned officials from MCGM, Salt Pan Department, District Collector, Mumbai City and Police Department are working as one team in order to comply with the directions accordingly meeting under the Chairmanship of Principle Secretary, Environment & CC Department scheduled on 08/06/2023, site visit carried out on 18/03/2024. During meeting Deputy Collector, Mumbai informed that illegal construction of Samaj Mandir & 3 illegal construction adjacent to Samaj Mandir on Govt land bearing CS No. 117 has been demolished on 29/05/2023



		<p>with the support of police bandobast.</p> <p>Chairman of Task Force Committee informed to Deputy Collector Mumbai to revisit said site and submit present status report about enthronelement / illegal structure.</p>
2.	<p>Start work from today i.e. 18<sup>th</sup> April, 2023 for implementing the Hon'ble NGT directions.</p>	<p>All concerned Officials from Environment &amp; Climate Change Deptt., Govt. of Maharashtra, MCGM, Asstt. Superintendent, Collector, Mumbai City, Salt Department, MPCB have visited to the site in question on 18/3/2024 and observed that at CS No.144 &amp; 145, balance left over C &amp; D waste covered with murum is observed along the mangroves. At 4 locations platforms were created using C &amp; D waste &amp; murum,</p>

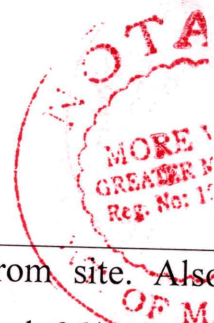


		widening of bund along the site is being developed without permission, which is in violation of CRZ norms.
3.	Salt Pan Department should file FIR against the salt operators and give directions to immediately stop receiving the debris/C & D waste on the salt pan site and remove existing C & D waste from the site.	Officials from Salt Pan Department informed that they have filed FIR against salt operators on 4/8/2023 and also directed to immediately stop receiving the debris/C & D waste on the salt pan site and remove existing C & D waste from the site vide letter dated 29/10/2022. Also, as on today operator of salt pan has lifted 1775 MT C & D waste from the site in question & sent to processing center for its scientific disposal.
4.	Salt Pan Department to increase surveillance of the site and install CCTV camera and boom barriers to strengthen the surveillance and prevent	Officials from Salt Pan Department informed that salt manufactures have constructed compound wall at required places protecting the salt land from encroachments.



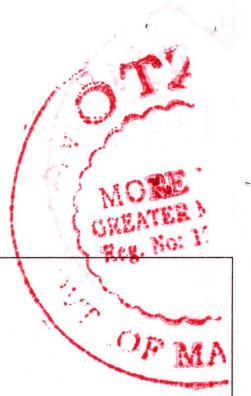
	<p>further dumping of the C &amp; D waste.</p>	<p>Regarding to increase surveillance of the site and install CCTV camera, he informed that due to shortage of staff it is difficult to supervise operations on regular basis and installation of CCTV cameras to monitor salt land is not feasible due to vast area of salt pan. The Task Force Committee observed that reason given by Salt Deptt. are not acceptable and it is hereby once again directed that salt pan department should install CCTV and other monitoring measures to increase vigilance.</p>
5.	<p>Complaint to be filed under Section 19 &amp; 15 of the Environment (Protection) Act, 1986 against the Superintendent of Salt, Deputy</p>	<p>MPCB Officials informed that they have filed a complaint under Section 19 &amp; 15 of the Environment (Protection) Act, 1986 against the Salt Pan Operator.</p>

	<p>Superintendent of Salt and Salt Pan Operators, MCGM, DCZMC, City and Regional Officer to file the said complaint</p>	<p>Filed FIR against salt manufactures on 06/06/2024. Issued Closure Directions on 30/09/2024, accordingly power disconnected on 16/10/2024. MCZMA vide letter dated 08/04/2024 issued Proposed Directions u/s 5 of the Environment (Protection) Act, 1986 read with CRZ Notification, 2019 to Deputy Salt Commissioner and M/s. Hormoz Salt Works. MCZMA vide letter dated 12/08/2024 issued Directions u/s 5 of the Environment (P) Act, 1986 read with CRZ Notification, 2019 to M/s. Hormoz Salt Works.</p>
6.	<p>It is the joint responsibility of the MCGM and Salt Department to remove the C&amp;D waste from the site. Deputy Salt Commissioner</p>	<p>Official of MCGM informed that vide letter dated 19/05/2023, 26/05/2023 informed to Salt Commissioner about lifting of</p>



	<p>to immediately remove the C &amp; D waste and illegal encroachments, hutments with the support of MCGM and Police Department. MCGM to provide the manpower and machineries for the removal of the C &amp; D waste.</p>	<p>C &amp; Waste from site. Also vide letter dated 06/06/2023 communicated names of C &amp; D processing agency. Salt Department vide letter dated 01/05/2024 to MCGM, communicated about willingness to remove C &amp; D Waste by salt manufacture, and accordingly started lifting activity by salt manufactures. Officials from Salt Pan Department informed that as on today operator of salt pan has lifted 1775 MT C &amp; D waste from the site in question &amp; sent to processing center for its scientific disposal.</p>
7.	<p>MCGM should give a timeline and provision for budget for processing of the C &amp; D Waste in consultation with Higher Authorities of MCGM.</p>	<p>Vide letter dated 15/03/2023, MCGM has communicated to Salt Commissioner, the charges regarding lifting and processing of C &amp; D waste of Rs. 249.95 cr for lifting of 15.62 lakh tons of C&amp; D</p>

		wastes. However, Salt Department vide letter dated 01/05/2024 to MCGM, communicated about willingness to remove C & D Waste by salt manufacture, and accordingly started lifting activity by salt manufactures
8.	District Collector, Mumbai City to e the illegal encroachments on Govt. land CS No.117 with the help of Police Department and MCGM.	Deputy Collector, Mumbai informed that illegal construction of Samaj Mandir & 3 illegal construction adjacent to Samaj Mandir on Govt land bearing CS No. 117 has been demolished on 29/05/2023 with the support of police bandobast.
9.	Task Force Committee under the Chairmanship of Director, Environment & Climate Change Department to be constituted for monitoring the status of compliance of Hn'ble NGT order dated	Next Task Force Committee meeting will be conducted in January 2025.



	<p>28/9/2022 and 15/3/2023 in O.A. No.343/2021. Task Force Committee Members will be comprising of Deputy Municipal Commissioner / Joint Municipal Commissioner, MCGM, Assistant Commissioner, MCGM, District Collector, Mumbai and his representative, Deputy Collector (Encroachment) Dharavi Region, Deputy Salt Commissioner and Superintendent of Salt, Deputy Commissioner of Police, City Survey and Land Record Officer and Regional Officer (BMW), mpcb (Member Convenor), Task Force will hold weekly meetings in order to monitor the status of compliance.</p>	
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10.	<p>Technical Committee to be constituted to estimate the quantity of C&amp; D waste dumps in and around the salt pan area, as mentioned in NGT order. Technical Committee will comprises of Mr.Anil Sharma, Metro Waste Handling Pvt.Ltd., Executive Engineer, MCGM, City Survey &amp; Land Record Officer, Mr.D.A. Patil, Consultant &amp; Regional Officer, MPCB, Mumbai who will act as Member Convenor.</p>	<p>First meeting of Technical Committee is held on 26/04/2023. Technical committee visited the site on 03/05/2023. The quantity of C &amp; D waste at the site is 23,084 MT and accordingly submitted the report.</p> <p>As per submissions of Salt Pan Department vide letter dated 23/11/2024, 1775 Mt of C&amp;D waste has been lifted on the site. However, salt operator (M/s Hormoz salt works) claims that total C&amp;D waste at site is 6000 MT.</p> <p>Task force committee felt that this is discrepancies about total quantity of C&amp;D waste at site. Hence, it was decided that technical committee shall visit the site and verify the quantity and submit revised report, as per site conditions within two weeks.</p>
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A copy of the Minutes of the 2nd meeting of the Task Force Committee held on 10/12/2024 is enclosed herewith and marked as an Annexure-‘II’.

- 5) I say and submit that the 2<sup>nd</sup> Meeting of the Technical Committee is held on 22/1/2025, wherein, it has been decided that in order to verify the present status, the Technical Committee will visit the site on 30/01/2025.

Solemnly affirmed on this 22<sup>nd</sup> day of January, 2025 at Mumbai.

For and on behalf of the Maharashtra Pollution Control Board ,

*[Handwritten signature]*  
22/01/25

( Sujit Dholam )

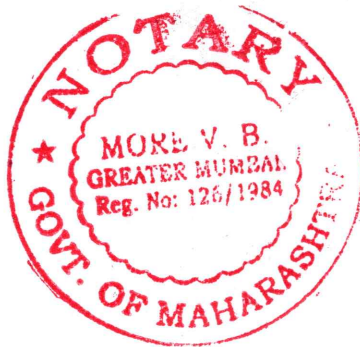
Regional Officer(BMW)

**BEFORE ME**

*[Handwritten signature]*  
12/1/2025

**VASANT B. MORE**

Notary Gr. Mumbai  
7, Vijaya Sadan, Flat No. 304,  
Above Axis Bank,  
Sion West, Mumbai-400022



## GOVERNMENT OF MAHARASHTRA

Tel. No. : 22029388  
E-mail : [dir1.mev-mh@nic.in](mailto:dir1.mev-mh@nic.in)  
Website: <https://mczma.gov.in/>

No. OA 2022 / CR 3 / TC - 4  
Office of the -  
Maharashtra Coastal Zone Management Authority,  
Environment & Climate Change Department,  
15<sup>th</sup> floor, New Administrative Building,  
Mantralaya, Mumbai- 400 032.  
Date: 20<sup>th</sup> April, 2023

To,

1) Municipal Commissioner,  
Municipal Corporation of Greater Mumbai,  
Mahapalika Marg, Fort, Mumbai

3) District Collector, Mumbai City  
Old Custom House,  
Mumbai City

5) Regional Officer,  
Maharashtra Pollution Control Board,  
Sion, Kalpataru Point, Mumbai

2) Purna Joshi,  
Salt Commissioner, Government of India,  
New Delhi

4) Deputy Commissioner of Police,  
Zone IV, Mumbai

**SUB:** Regarding compliance of Order dated 28.9.2022 passed by Hon'ble National Green Tribunal, Principal Bench, New Delhi in Original Application No. 343/2021 (Madhura Rajesh Tawade V/s GoM)

**Ref:** Site Visit of the Principal Secretary, Env&CC Department on 18<sup>th</sup> April, 2023

Dear Sir/ Madam,

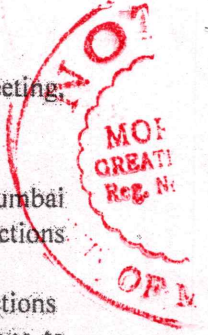
This is to inform you that The Principal Secretary, Environment & Climate Change Department visited the subject site of Wadala Salt Pan land on CS No. 144 & 145 at Wadala, Shanti Nagar and Govt Land CS No. 117 on 18<sup>th</sup> April, 2023 at 10.30 am, with respect to compliance of Orders dated 28.9.2022 and 15.3.2023 passed by Hon'ble NGT in OA No. 343/2021. Concern officials from MCGM, Salt Pan Department, District Collector, Mumbai City and Police Department were present for the site visit.

2) Following the site visit, a joint meeting was conducted at MPCB Head Office, Sion under the Chairmanship of Principal Secretary, Environment & CC Department to deliberate and decide on further line of actions. Copy of the minutes of site visit and joint meeting is attached herewith.

3) In the light of site visit and detailed discussions and deliberations during the meeting, following directions were issued:

1. All concerned officials from MCGM, Salt Pan Department, District Collector, Mumbai City and Police Department will work as one team, in order to comply with the directions dated 28.9.2022 and 15.3.2023 in OA No. 343/2021 (Madhura Tawde V/s GoM).
2. Start work from today i.e. 18<sup>th</sup> April, 2023 for implementing the Hon'ble NGT directions
3. Salt Pan Department should file FIR against the salt operators and give directions to immediately stop receiving the debris/ C&D waste on the salt pan site and remove the existing C&D waste from the site
4. Salt Pan Department to increase surveillance of the site and install CCTV cameras & boom barriers to strengthen the surveillance and prevent further dumping of the C&D waste.
5. Complaint to be filed under Section 19 & 15 of the Environment (Protection) Act, 1986 against the Superintendent of Salt, Deputy Superintendent of Salt and Salt pan operators. MCZMA, DCZMC, City and Regional Officer to file the said complaint.
6. It is the joint responsibility of the MCGM and Salt Department to remove the C&D waste from the site. Deputy salt commissioner to immediately remove the C&D waste & illegal encroachments, hutments with the support of MCGM and Police Department. MCGM to provide the manpower and machineries for the removal of the C&D waste.
7. MCGM should give a timeline & provision for budget for processing of the C&D waste in consultation with Higher Authorities of MCGM.
8. District Collector, Mumbai City to remove the illegal encroachments on Govt land CS No. 117 with the help of Police Department & MCGM
9. Task Force Committee under the Chairmanship of Director, Environment & CC Department to be constituted for monitoring the status of compliance of Hon'ble NGT order dated 28.9.2022 and 15.3.2023 in OA No. 343/2021. Task Force Committee members will be comprising of Deputy Municipal Commissioner / Joint Municipal Commissioner, MCGM, Assistant Commissioner, MCGM, District Collector Mumbai & his representative, Deputy Collector (Encroachment) Dharavi Region, Deputy salt commissioner & Superintendent of Salt, Deputy Commissioner of Police, City Survey and Land Record officer and Regional Officer (BMW), MPCB (Member Convenor). Task Force will hold weekly meetings in order to monitor the status of Compliance.
10. Technical Committee to be constituted to estimate the quantity of C&D waste dumps in and around the salt pan area, as mentioned in NGT order. Technical Committee will comprises of Mr. Anil Sharma, Metro Waste handling Pvt Ltd, Executive Engineer, MCGM, City Survey & Land Record Officer, Mr. D. A. Patil, Consultant and Regional officer, MPCB, Mumbai who will act as Member convenor.

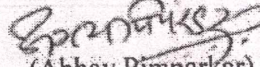
In the light of above, it is hereby directed that MCGM, Salt Pan Department, District Collector, Mumbai City should immediate start implementing the above said directions. District Collector, Mumbai City should file complaint under Section 19 & 15 of the



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Environment (Protection) Act, 1986 as stated above. Police Department should provide all assistance / support to MCGM, Salt Pan Department and District Collector, Mumbai City for implementing the directions of the Hon'ble NGT.

Yours faithfully,

  
(Abhay Pimparkar)

Director, Environment and Climate Change Dept

Copy for information to:

1. Principal Secretary, Environment & Climate Change Department, 2<sup>nd</sup> Floor, Room No. 217, Annexe Building, Mantralaya, Mumbai.
2. Select File TC-4

**MAHARASHTRA POLLUTION CONTROL BOARD****Sub Regional Office, Mumbai-1**

Ph. :- (022)- 24015269

Fax Ph. :- (022)- 24016239

Visit us at :- <http://mpcb.gov.in>e-mail : [sromumbai1@mpcb.gov.in](mailto:sromumbai1@mpcb.gov.in)Second Floor, Kalpataru Point,  
Sion Circle, Sion(E),  
Mumbai- 400 022.

No: MPCB/SROM-1/ 250102-FTS-0195

Date :- 02/ 01/2025

To,

1. Deputy Municipal Commissioner / Joint Municipal Commissioner, MCGM.
2. Assistant Commissioner, Wadala, MCGM.
3. District Collector, Mumbai City & his representative.
4. Deputy Collector (Encroachment), Dharavi Region.
5. Deputy Salt Commissioner & Superintendent of Salt from the office of Salt Commissioner, Gol.
6. Deputy Commissioner of Police, Zone IV, Mumbai.
7. City Survey and Land Record Officer.
8. Regional Officer, MPCB, Mumbai.

**Sub :** Minutes of meeting of Task Force Committee for monitoring the status of compliance of Hon'ble NGT order dated 28/09/2022 and 15/03/2023 in the OA No. 343/2021.

**Ref :** Meeting Schedule on 10/12/2024

Sir,

Please find attached herewith minutes of Task Force Committee meeting for monitoring the status of compliance of Hon'ble NGT order dated 28/09/2022 and 15/03/2023 in the OA No. 343/2021 conducted on 10/12/2024.

Submitted for your information and further necessary action.

(Pratap Jagtap)

Sub Regional Officer, Mumbai-I

Enclosure As above

**Copy submitted for information to:**

1. Director, Department of Environment, Forest & Climate Change, GOM.
2. Regional Officer (BMW), MPCB Mumbai.



Minutes of Meeting of Task Force Committee dated 10/12/2024

The Department of Environment & CC vide order dated 18<sup>th</sup> April 2023 has constituted the Task Force Committee in order to monitor the status of compliance of Hon'ble NGT order dated 28/09/2023, & 15/03/2023 in OA No. 343/2021 filed by Madhura Rajesh Tawade v/s Govt. of Maharashtra & Ors. Vide letter dated 20/04/2023 issued directions for the compliance of Hon'ble NGT orders. Second meeting of task force committee is scheduled on 10/12/2024 at 3.00 PM at Environment & CC Dept, Dalamal House, Jammalal Bajaj Marg, Nariman Point, Mumbai. The list of officers present for the meeting is enclosed as Annexure-1. Minutes of meeting are as follow: -

Sr.No.	Directions dtd.20/4/2023	Compliance
1.	All concerned officials from MCGM, Salt Pan Department, District Collector, Mumbai City and Police Department will work as one team in order to comply with the directions dated 28/9/2022 and 15/3/2023 in O.A. No.343/2021 (Madhura Tawde v/s GoM)	All concerned officials from MCGM, Salt Pan Department, District Collector, Mumbai City and Police Department are working as one team in order to comply with the directions accordingly meeting under the Chairmanship of Principle Secretary, Environment & CC department scheduled on 08/06/2023, site visit carried out on 18/03/2024. During meeting Deputy Collector, Mumbai informed that illegal construction of Samaj Mandir & 3 illegal construction adjacent to Samaj Mandir on Govt land bearing CS No. 117 has been demolished on 29/05/2023 with the support of police bandobast. Chairman of Task Force Committee informed to Deputy Collector Mumbai to revisit said site and submit present status report about enthroneement / illegal structure..
2.	Start work from today i.e. 18 <sup>th</sup> April, 2023 for implementing the Hon'ble NGT directions.,	All concerned Officials from Environment & Climate Change Dept. Govt. of Maharashtra, MCGM, Asstt. Superintendent, Collector, Mumbai City, Salt Department, MPCB have visited to the site in question on 18/3/2024 and observed that at CS No.144 & 145, balance left over C & D waste covered with

10/12/24  
R.O. - Bmw

		<p>murum is observed along the mangroves. At 4 locations platforms were created using C &amp; D waste &amp; murum, winding of bund along the site is being developed without permission, which is in violation of CRZ norms.</p>
<p>3.</p>	<p>Salt Pan Department should file FIR against the salt operators and give directions for immediately stop receiving the debris/C &amp; D waste on the salt pan site and remove existing C &amp; D waste from the site.</p>	<p>Officials from Salt Pan Department informed that they have filed FIR against salt operators on 4/8/2023 and also directed to immediately stop receiving the debris/C &amp; D waste on the salt pan site and remove existing C &amp; D waste from the site vide letter dated 29/10/2022. Also, as on today operator of salt pan has lifted 1775 MT C &amp; D waste from the site in question &amp; sent to processing center for its scientific disposal.</p>
<p>4.</p>	<p>Salt Pan Department to increase surveillance of the site and install CCTV camera and boom barriers to strengthen the surveillance and prevent further dumping of the C &amp; D waste.</p>	<p>Officials from Salt Pan Department informed that salt manufactures have constructed compound wall at required places protecting the salt land from encroachments. Regarding to increase surveillance of the site and install CCTV camera, he informed that due to shortage of staff its difficult to supervise operations on regular basis and installation of CCTV cameras to monitor salt land is not feasible due to vast area of salt pan. The task force committee observed that reason given by Salt Dept are not acceptable and it is hereby once again directed that salt pan department should install CCTV and other monitoring measures to increase vigilance.</p>
<p>5.</p>	<p>Complaint to be filed under Section 19 &amp; 15 of the Environment (Protection) Act, 1986 against the Superintendent of Salt, Deputy Superintendent of Salt and Salt Pan Operators, MCGM, DCZMC, City</p>	<p>MPCB Officials informed that they have filed a complaint under Section 19 &amp; 15 of the Environment (Protection) Act, 1986 against the Salt Pan Operator. Filed FIR against salt manufactures on 06/06/2024. Issued Closure Directions on 30/09/2024, accordingly power disconnected on 16/10/2024.</p>



	and Regional Officer to file the said complaint	MCZMA vide letter dated 08/04/2024 issued Proposed Directions u/s 5 of the Environment (P) Act, 1986 read with CRZ Notification, 2019 to Deputy Salt Commissioner and M/s. Hormoz Salt Works.
6.	It is the joint responsibility of the MCGM and Salt Department to remove the C&D waste from the site. Deputy Salt Commissioner to immediately remove the C & D waste and illegal encroachments, hutments with the support of MCGM and Police Department. MCGM to provide the manpower and machineries for the removal of the C & D waste.	Official of MCGM informed that vide letter dated 19/05/2023, 26/05/2023 informed to Salt Commissioner about lifting of C & Waste from site. Also vide letter dated 06/06/2023 communicated names of C & D processing agency. Salt Department vide letter dated 01/05/2024 to MCGM, communicated about willingness to remove C & D Waste by salt manufacture, and accordingly started lifting activity by salt manufactures. Officials from Salt Pan Department informed that as on today operator of salt pan has lifted 1775 MT C & D waste from the site in question & sent to processing center for its scientific disposal.
7.	MCGM should give a timeline and provision for budget for processing of the C & D Waste in consultation with Higher Authorities of MCGM.	Vide letter dated 15/03/2023, MCGM has communicated to Salt Commissioner charges regarding lifting and processing of C & D waste of Rs. 249.95 cr of 15.62 lakh. However, Salt Department vide letter dated 01/05/2024 to MCGM, communicated about willingness to remove C & D Waste by salt manufacture, and accordingly started lifting activity by salt manufactures
8.	District Collector, Mumbai City to e the illegal encroachments on Govt.	Deputy Collector, Mumbai informed that illegal construction of Samaj Mandir & 3 illegal construction adjacent to Samaj Mandir on Govt land bearing CS No. 117 has been demolished on 29/05/2023 with the support of police bandobast.


	land CS No.117 with the help of Police Department and MCGM.	
9.	<p>Task Force Committee under the Chairmanship of Director, Environment &amp; Climate Change Department to be constituted for monitoring the status of compliance of Hn'ble NGT order dated 28/9/2022 and 15/3/2023 in O.A. No.343/2021. Task Force Committee Members will be comprising of Deputy Municipal Commissioner / Joint Municipal Commissioner, MCGM, Assistant Commissioner, MCGM, District Collector, Mumbai and his representative, Deputy Collector (Encroachment) Dharavi Region, Deputy Salt Commissioner and Superintendent of Salt, Deputy Commissioner of Police, City Survey and Land Record Officer and Regional Officer (BMW), mpcb (Member Convenor), Task Force</p>	Next task force committee meeting will be conducted in January 2025.






10.	will hold weekly meetings in order to monitor the status of compliance. Technical Committee to be constituted to estimate the quantity of C& D waste dumps in and around the salt pan area, as mentioned in NGT order. Technical Committee will comprises of Mr. Anil Sharma, Metro Waste Handling Pvt.Ltd., Executive Engineer, MCGM, City Survey & Land Record Officer, Mr.D.A. Patil, Consultant & Regional Officer, MPCB, Mumbai who will act as Member Convenor.	First meeting of technical committee is hold on 26/04/2023. Technical committee visited the site on 03/05/2023. The quantity of C & D waste at the site was estimated to be 23084 MT and accordingly submitted the report. As per submissions of salt pan department vide letter dated 23.11.2024, 1775 Mt of C&D waste has been lifted on the site. However, salt operator (M/s Hormoz salt works) claims that total C & D waste at site is 6000 MT. Tast force committee felt that this is discrepancies about total quantity of C & D waste at site. Hence, it was decided that technical committee shall visit the site and verify the quantity and submit revised report, as per site conditions within two weeks.
-----	---	---

Chairman of committee informed that all agencies shall submit their report within three days to prepare affidavit in English on following mail ID- [stromumbai@mpcb.gov.in](mailto:stromumbai@mpcb.gov.in). Meeting ended with thanks to the chair.

  
Regional Officer (BMW),  
MPCB, Mumbai & Member Convenor of  
Task Force Committee

  
Director  
Department of Environment & Climate Change &  
Chairman of Task Force Committee.

Annexure - I

Attendance Sheet

Meeting of Task Force Committee for monitoring the status of compliance Hon'ble NGT order scheduled on 10.12.2024 at 3:00pm at Environment, Forest and Climate Change Department, Office no.101, 1<sup>st</sup> floor Dalamal House, Jamnalal Bajaj Marg, Nariman Point, Mumbai.

Sr.no.	Name & designation of officer	Name of Office	Mobile no. & email Id	Signature
1	Shailendra R. Dhi.w.47 A.C.P. For. Div.	D.C.P. Zone A Mumbai	9821590734 dcpzone4mum@gmail.com acp3ion@gmail.com	
2	Gopal D. Khatke (Asst. Eng (SWM) F/North)	Assistant Commissioner, BMC, F/North ward.	7506989121 aeesw01.fn@mcgm.gov.in	
3	Dr. Sairishma Phad Dy. collector Encco-Removal.	collector office, Mumbai city	8975178122 dycncdhavav101@gmail.com	
4	-S. K. Thakore	Dy. salt Commissioner	8949809800 dsaltcom.mum@nic.in	
5	Alka Prajapati	Young Professional (legal)	dsaltcom.mum@nic.in	
6	Pradip Taware Asst. suptd cum city survey officer.	collector office Mumbai city	9326660342 pradiptaware14@icloud.com	



7	S.S. Dhaling RO DMU M.P. Board.	M.P. Board, HQ.	9800219455 delhinde.mpeb.gov.in	
8	Pratap Jaiswal SPD M-1	M.P. Board, Regional Office, Mumbai	9819042582 saramumbai16.mpeb.gov.in	
9	A.M. Pimperton	Dtr. Guwa	9890624888	2
10				
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RO - DMU